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West Bengal Appropriation (Excess Expenditure, 1968-69, 1969-70, 1970-71, 1971-72, 1972-73 And 1973-74) Act, 1983

26 of 1983

[07 October 1983]

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West Bengal Appropriation (Excess Expenditure, 1968-69, 1969-70, 1970-71, 1971-72, 1972-73 And 1973-74) Act, 1983

26 of 1983

[07 October 1983]

PREAMBLE

An Act to regularise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1969, the year ending on the thirty-first day of March, 1970, the year ending on the thirty-first day of March, 1971, the year ending on the thirty-first day of March, 1972, the year ending on the thirty-first day of March, 1973 and the year ending on the thirty-first day of March, 1974.

It is hereby enacted in the Thirty-fourth year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IV of the 13th September, 1983, (Bill No. 48 of

1983); for proceedings of the West Bengal Legislative Assembly, see the proceedings of meeting of that Assembly held on the 14th September, 1983.

1. Short title :-

This Act may be called the West Bengal Appropriation (Excess Expenditure, 1968-69, 1969-70, 1970-71, 1971-72, 1972-73 and 1973-74) Act, 1983.

2. Issue of Rs. 9,80,96,835, Rs. 7,44,64,668, Rs. 22,91,42,516, Rs. 46,37,69,827, Rs. 51,05,91,365 and Rs. 61,86,60,140 out of the Consolidated Fund of West Bengal respectively for the services and purposes of the year 1968-69, the year 1969-70, the year 1970-71, the year 1971-72, the year 1972-73 and the year 1973-74:

From and out of the Consolidated Fund of West Bengal,-

- (1) sums not exceeding those specified in column 3 of Schedule I amounting in the aggregate to the sum of rupees nine crores, eighty lakhs, ninety-six thousand, eight hundred and thirty-five,
- (2) sums not exceeding those specified in column 3 of Schedule II amounting in the aggregate to the sum of rupees seven crores, forty-four lakhs, sixty-four thousand, six hundred and sixty-eight,
- (3) sums not exceeding those specified in column 3 of Schedule III amounting in the aggregate to the sum of rupees twenty-two crores, ninety-one lakhs, forty-two thousand, five hundred and sixteen,
- (4) sums not exceeding those specified in column 3 of Schedule IV amounting in the aggregate to the sum of rupees forty-six crores, thirty-seven lakhs, sixty-nine thousand, eight hundred and twenty-seven,
- (5) sums not exceeding those specified in column 3 of Schedule V amounting in the aggregate to the sum of rupees fifty-one crores, five lakhs, ninety-one thousand, three hundred and sixty-five, and
- (6) sums not exceeding those specified in column 3 of Schedule VI amounting in the aggregate to the sum of rupees sixty-one crores, eighty-six lakhs, sixty thousand, one hundred and forty, are authorised for payment and application towards defraying the several charges which were incurred during-
- (i) the year ending on the thirty-first day of March, 1969,
- (ii) the year ending on the thirty-first day of March, 1970,
- (iii) the year ending on the thirty-first day of March, 1971,
- (iv) the year ending on the thirty-first day of March, 1972,
- (v) the year ending on the thirty-first day of March, 1973, and
- (vi) the year ending on the thirty-first day of March, 1974, respectively, in respect of the services and purposes specified in column 2 of each such Schedule and which were in excess of the amounts granted for the

services and purposes of the respective year.

3. Appropriation :-

The sums authorised for payment and application from and out of the Consolidated Fund of West Bengal by this Act shall be deemed to have been respectively appropriated for the services and purposes expressed in Schedules I, II, III, IV, V andVI in relation to the year ending on the thirty-first day of March, 1969, the year ending on the thirty-first day of March, 1970, the year ending on the thirty-first day of March, 1971, the year ending on the thirty-first day of March, 1972, the year ending on the thirty-first day of March, 1973 and the year ending on the thirty-first day of March, 1974.

SCHEDULE 1 SCHEDULE I

SCHEDULE I (See section 2 and 3)

1	2		3						
Grant	Services and		Sums not exceeding						
No.	purposes.	purposes.		Charged on the Consolidated Fund.	Total.				
			Rs.	Rs.	Rs.				
4	11—Taxes on Vehicles		24,584		24,584				
11	18—Parliament, State/Union Territory Legislatures		4,87,325		4,87,325				
12	19—General Administration		9,48,774		9,48,774				
13	21— Administration of Justice		4,21,635	1,41,802	5,63,437				
15	23—Police		11,20,972		11,20,972				
17	26—Miscellaneous Departments		7,58,453		7,58,453				
18	27—Scientific Departments		1,100		1,100				
19	28—Education		1,76,86,182		1,76,86,182				
20	29—Medical		1,05,47,881		1,05,47,881				
21	30—Public Health		77,17,202		77,17,202				
30	38—Labour and Employment		32,50,051		32,50,051				
33	44—Irrigation,			18,787	18,787				

	Navigation, Embankment and Drainage Works			
34	(Non-Commercial) 50—Public Works	 60,91,726	3,69,021	64,60,747
36	53—Ports and Pilotage	 1,38,127		1,38,127
39	65—Pensions and Other Retirement Benefits	 23,58,000		23,58,000
	120—Payments of Commuted Value of Pensions.	 1,28,331		1,28,331
	Total—Grant No. 39	 24,86,331		24,86,331
42	70—Forest	 10,028		10,028
45	71—Miscellaneous	 2,12,27,687		2,12,27,687
	Public Debt	 	2,46,49,167	2,46,49,167
	Total—Grant No. 45	 2,12,27,687	2,46,49,167	4,58,76,854
	Grand Total	 7,29,18,058	2,51,78,777	9,80,96,835

SCHEDULE 2 SCHEDULE II

SCHEDULE II (See section 2 and 3)

1	2		3							
Grant	Services and		Sums not exceeding							
No.	purposes.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.					
			Rs.	Rs.	Rs.					
1	4—Taxes on Income Other than Corporation Tax		20,396		20,396					
3	10—State Excise Duties		12,74,022		12,74,022					
4	11—Taxes on Vehicles		58,492		58,492					
9	16—Interest on Debt and Other Obligations.		7,24,242		7,24,242					
11	18—Parliament, State/Union Territory Legislatures.		2,52,691		2,52,691					
12	19—General		20,41,413		20,41,413					

	Administration 21—	<u> </u>	<u> </u>		<u> </u>
13		• •		2,16,571	2,16,571
	Administration of Justice				
15	23—Police		2,13,57,586		2,13,57,586
17	26—		14,51,243	••	14,51,243
17	Miscellaneous		17,31,273		14,51,245
	Departments—				
	Excluding Fire				
	Services.				
24	124—Capital	• •	36,04,088		36,04,088
	Outlay on Schemes of				
	Government				
	Trading—				
	Greater Calcutta				
	Milk Supply				
21	Scheme.		1 24 005		1 24 995
31	39— Miscellaneous	• •	1,24,885	••	1,24,885
	Social and				
	Developmental				
	Organisations—				
	Welfare of Scheduled				
	Tribes and				
	Castes and				
	Other Backward				
22	Classes.		24 02 075		24 02 075
32	39— Miscellaneous	• •	21,83,075		21,83,075
	Social and				
	Developmental				
	Organisations—				
	Excluding Welfare of				
	Scheduled				
	Tribes and				
	Castes and				
	Other Backward Classes.				
34	50—Public		3,07,95,967		3,07,95,967
JT	Works		3,07,33,307		3,07,33,307
39	65—Pensions		38,29,305		38,29,305
	and Other				
	Retirement				
F0	Benefits.		65.20.602		65 30 603
50	124—Capital Outlay on	• •	65,30,692		65,30,692
	Schemes of				
	Government				
	Trading.				
	Grand Total		7,42,48,097	2,16,571	7,44,64,668
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SCHEDULE III (See section 2 and 3)

1	2			3				
Grant/Appropriation	Services and purposes.		Sums not exceeding					
No.			Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.			
			Rs.	Rs.	Rs.			
8	15— Registration Fee		55,481		55,481			
9	16—Interest on Debt and Other Obligations.		1,57,036		1,57,036			
11	18— Parliament, State/Union Territory Legislatures.		56,57,468		56,57,468			
34	50—Public Works		61,04,426		61,04,426			
53	Public Debt— Debt raised in India			21.71,68.105	21,71,68,105			
	Grand Total		1,19,74,411	21,71,68,105	22,91,42,516			

SCHEDULE 4 SCHEDULE IV

SCHEDULE IV (See section 2 and 3)

1	2		3					
Grant/Appropriation	Services an	d	Sı	ıms not exceed	ling			
No. No.	purposes.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.			
			Rs.	Rs.	Rs.			
3	10—State Excise Duties		12,06,761		12,06,761			
_	. –	1	10 70 710		10 70 710			

8	15— Registration Fees	 10,/6,/16		10,/6,/16
11	18— Parliament, State/Union Territory Legislatures.	 42,03,328		42,03,328
14	22—Jails	 22,74,938		22,74,938
28	35— Industries— Cinchona	 1,28,450		1,28,450
33	44— Irrigation, Navigation, Embankment and Drainage Works (Non Commercial). 98—Capital Outlay on Multipurpose River Schemes.	 2,19,30,000 87,06,726	••	2,19,30,000 87,06,726
	Total—Grant No. 33	3,06,36,726		3,06,36,726
34	50—Public Works	 5,14,25,153	1,58.908	5,15,84,061
39	65—Pensions and Other Retirement Benefits	 33,26,843	87,087	34,13,930
41	68— Stationery and Printing	 5,77,172		5,77,172
43	71— Miscellaneous Contributions	 51,11,808		51,11,808
53	Public Debt	 	36,35,55,937	36,35,55,937
	Grand Total	 9,99,67,895	36,38,01,932	46,37,69,827

SCHEDULE 5 SCHEDULE V

SCHEDULE V (See section 2 and 3)

1	2		3		
Grant/Appropriation	Services and	Sums not exceeding			
No.	purposes.	Voted by the	Charged on	Total.	

			Legislative Assembly.	the Consolidated Fund.	
			Rs.	Rs.	Rs.
9	16—Interest on Debt and Other Obligations			1,71,91,771	1,71,91,771
13	21— Administration of Justice		5,64,829		5,64,829
27	96—Capital Outlay on Industrial and Economic Development.		15,10,633		15,10,633
31	39— Miscellaneous Social and Developmental Organisations of Scheduled Tribes and Castes and Other Backward Classes.		2,38,466		2,38,466
32	39— Miscellaneous Social and Developmental Organisations —Excluding Welfare of Scheduled Tribes and Castes and Other Backward Classes.		77,35,678		77,35,678
33	44—Irrigation, Navigation, Embankment and Drainage Works (Non- Commercial).		1,83,68,844		1,83,68,844
34	50—Public Works	••	14,74,89,266	5,426	14,74,94,692
37	57—Road and Water Transport Schemes .		1,40,265		1,40,265
38	64—Famine		31.12.190		31.12.190

53	Public Debt Grand Total	• •	26,08,82,886	23,25,11,282 24,97,08,479	23,25,11,282 51,05,91,365
48	71— Miscellaneous Expenditure on Displaced Persons.		7,53,90,081		7,53,90,081
41	68—Stationery and Printing		3,66,292		3,66,292
39	Relief 65—Pensions and Other Retirement Benefits.		59,66,342		59,66,342
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SCHEDULE 6 SCHEDULE VI

SCHEDULE VI (See section 2 and 3)

1	2		3				
Grant/Appropriation	Services and	Services and purposes.		Sums not exceeding			
No.	purposes.			Charged on the Consolidated Fund.	Total.		
			Rs.	Rs.	Rs.		
7	14—Stamps		2,17,311		2,17,311		
14	22—Jails		11,71,279		11,71,279		
21	30—Public Health		15,66,742		15,66,742		
27	35—Industries —Cottage Industries		26,40,822		26,40,822		
28	35—Industries —Cinchona		1,38,442		1,38,442		
32	39— Miscellaneous Social and Developmental Organisations —Excluding Welfare of Scheduled Tribes and Castes and Other Backward Classes.		1,26,89,688		1,26.89,688		
34	50—Public		3,94,17,119		3,94,17,119		

39	Works 65—Pensions and Other Retirement Benefits.		39,88,000		39,88,000
	120— Payments of Commuted Value of Pensions.	••	2,62,157		2,62,157
	Total—Grant No. 39		42,50,157		42,50,157
50	78—Pre- Partition Payments			916	916
55	Public Debt			55,65,67,664	55,65,67,664
	Grand Total		6,20,91,560	55,65,68,580	61,86,60,140